

## Haryana Fiscal Responsibility And Budget Management (Amendment) Act, 2009

### 17 of 2009

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## Haryana Fiscal Responsibility And Budget Management (Amendment) Act, 2009

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An Act further to amend the Haryana Fiscal Responsibility and Budget Management Act, 2005. Be it enacted by the Legislature of the State of Haryana in the Sixtieth Year of the Republic of India as follows :--

# 1. Short Title And Commencement :-

(1) This Act may be called the Haryana Fiscal Responsibility and Budget Management (Amendment) Act, 2009.

(2) It shall be deemed to have come into force with effect from 1st April, 2008.

# 2. Amendment Of Section 9 Of Haryana Act 6 Of 2005 :-

In Sub-section (2) of Section 9 of the Haryana Fiscal Responsibility and Budget Management Act, 2005,--

(i) in clause (a),--

(a) for the sign ";" existing at the end, the sign ":" shall be substituted; and

(b) the following proviso shall be added, namely:--

"Provided that the condition of elimination of revenue deficit for the financial years 2008-09 and 2009-10 shall remain relaxed;"; and (ii) in clause (b),--

(a) for the sign ";" existing at the end, the sign ":" shall be substituted; and

(b) the following proviso shall be added, namely:--

"Provided that the annual reduction in fiscal deficit shall be 3.5% of GSDP for the years ending March, 2009 and March, 2010;".